

Scheme for Self Employment of Ex-Servicemen

2676. KUMARI DIPIKA CHIKHLIA:
SHRI CHETAN P.S.
CHAUHAN:

will the Minister of DEFENCE be pleased to state:

(a) whether the government have started a new self employment Scheme 'SEM-FEX-III' for ex-servicemen, war-widows and disabled services personnel;

(b) if so, the details thereof; and

(c) the number of persons likely to be benefited under the scheme during 1991 and 1992?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (b). A new self-employment scheme called SEM-FEX-III (self-Employment for Ex-Servicemen) was launched 15th October, 1991 in collaboration with the Khadi and village Industries Commission, Bombay. This Scheme aims at providing extensive self-employment and widows of ex-Servicemen, disabled Service personnel and widows of ex-Servicemen through promotion and development of village industries, including Khadi, coming under the purview of the Khadi and village Industries Commission all over the country, particularly in the rural areas. All ex-Servicemen, their widows and disabled ex-Servicemen not below 21 years of age are eligible to take up self-employment ventures under this Scheme, irrespective of their income. Financial assistance for such ventures, by way of loans, is provided under a liberalised pattern of assistance by the Khadi and village Industries Commission/Khadi and Village Industries Board. The assistance under the Scheme is also available to the registered institutions/co-operative societies of the ex-Servicemen. Besides financial

assistance by way of loans, the Khadi and Village Industries Commission also provides necessary training to the desirous beneficiaries at its training centres all over the country.

(c) The Scheme has been launched only recently. It is not possible to forecast the number of beneficiaries at this stage.

Grant to Kerala State Road Transport

2677. SHRI KODIKKUNNIL SURESH: will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the government of Kerala has sought any grant from the Union government to enable it to maintain the present rate of fares in state Road Transport buses in spite of hike in prices of petroleum products;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLIER): (a) No, Sir.

(b) and (c). does not arise in view of reply to (a) above.

Sainik School Sujampur Tira Himaehal Pradesh

2678. SHRI D.D. KHANORIA: Will the Minister of DEFENCE be pleased to state:

(a) the details of income and expenditure of the Sainik School, Sujampur Tira (Himachal Pradesh) for the last two years; and

(b) the steps taken for the progress of the school during this period?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Details of income

and expenditure figures of Sainik School, Sujapur Tira, for the last two years, are

<i>Year</i>	<i>Income</i>	<i>Expenditure</i>
1989-90	Rs. 38,38,467.10	Rs 37,08,438.40
1990-91	Rs. 36,22,271.00	Rs 36,64,022.00

(b) The performance of Sainik Schools is regularly reviewed at various levels. In the Sujapur Tira Sainik School, the following improvement have been introduced:

(i) A dish antenna has been installed to afford opportunities to students to watch useful TV programmes.

(ii) Classes on phonetic symbols have been arranged.

Schemes for War Widows, Ex-Servicemen and Disabled Services Personnel

2679. SHRI GEORGE FERNANDES: will the Minister of DEFENCE be pleased to state:

(a) whether the government have drawn any schemes for ex-servicemen, their dependents, war widows and disabled services personnel;

(b) if so, the details thereof?

(c) the number of persons benefitted by these schemes in each State so far;

(d) whether any guidelines have also been issued to State governments for allotment of land to ex-servicemen and their cooperative housing Societies; and

(e) if so, broad features thereof?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (b). there are

several schemes for encouraging and giving financial support by way of loans to entrepreneurs intending to set up small and medium industries. Ex-Servicemen are entitled to availing such assistance if they have viable projects. the government of India have also imitated several self-employment scheme meant exclusively for ex-servicemen under which all ex-Servicemen, their widows and disabled Service personnel eligible. More important among such schemes are (i) Self-employment of ex-Servicemen-I (SEMFET-I); and (ii) the Scheme for Self-employment of ex-Servicemen-II (SEMFEX-II) the Schemes were launched in collaboration, respectively, with the Industrial Development Bank of India for grant of loans to ex-Servicemen to take up ventures in the industrial and transport sectors and with the National Bank of Agriculture Rural Development for grant of loans to ex-servicemen for agricultural and allied activities or to start agro-based industries, which are not covered under SEMFEX-I.

Ex-Recently, another Scheme for self-employment of Self-Servicemen-III(SEMFEX-III) has been launched, on 15th October, 1991 in collaboration with Khadi and village Industries commission, to provide self-employment opportunities to ex-Servicemen, disabled Service personnel and widows of ex-Servicemen through promotion and development of Khadi and village industries. All ex-Servicemen Cooperatives/ Institutions/Registered Societies and individuals are given loans by the Khadi and Village Industries commission/Khadi and